

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5148
ANSWERED ON:21.12.2000
CASE OF RS.2000 INDIAN OILS APPROVED .
RAVI PRAKASH VERMA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned, `Indian Oils Rs. 2000 crore case appeal on Monday` appearing in the `Indian Express` dated October 29, 2000;
- (b) if so, the details thereof; and
- (c) the remedial steps proposed to be taken by the Government to save the IOC from demurrage cost and penalty of Rs. 2000/- which are likely to be imposed on it?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a): Yes, Sir.

(b): The Commissioner of Custom at Calcutta had passed an order confirming the demand of customs duty amounting to Rs. 975.98 crore alongwith a penalty of equal amount plus recovery of interest at the rate of 20% per annum on the amount demanded as duty, under the Customs Act.

(c): IOC appealed against the order of the Commissioner of Customs, Calcutta before the Larger Bench of the CEGAT, New Delhi which, in its final order, set aside the adjudication order passed by the Commissioner of Customs , Calcutta.